

**Central Electricity Regulatory Commission  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 249/2010**

Subject: Miscellaneous Petition for issuing orders by the CERC to NTPC to submit the FERV computations for 07-08 & 08-09 for the amounts as mentioned in the filings before the CERC in Petition No.149/2009 in respect of Simhadri Power Project Stage-I

Date of Hearing: 9.12.2010

Coram: Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: Transmission Corporation of Andhra Pradesh Limited, Andhra Pradesh Central Power Distribution Company Ltd, Andhra Pradesh Southern Power Distribution Company Ltd, Andhra Pradesh Eastern Power Distribution Company Ltd, Andhra Pradesh Northern Power Distribution Company Ltd.

Respondent: National Thermal Power Corporation limited (NTPC), New Delhi

Parties present: Shri C.Mohan Chander, APTRANSCO  
Ms. V.Anuradha, APTRANSCO

APTRANSCO and four other Distribution Companies of Andhra Pradesh (the petitioner herein) have filed this application for appropriate directions to the respondent, NTPC for submission of FERV computations for the years 2007-08 and 2008-09 in respect of tariff determined by the Commission by order dated 8.1.2010 in Petition No. 149/2009 with IA no.35/2009 for Simhadri Power Project Stage-I (the generating station)

2. The representative of the petitioner submitted as under:

(a) Petitioner's filed review application (R.P. No.52/2010) against the Commission's order dated 8.1.2010 for issuing directions to NTPC for submitting the detailed computations of FERV for 2007-08 and 2008-09 and the Commission by its order dated 2.8.2010 dismissed the review petition, but granted liberty to the petitioner to approach the Commission through an appropriate application. The present petition has been filed based on the said order.

(b) As the computations of FERV amount for 2007-08 and 2008-09 has not been submitted by NTPC inspite of various correspondences, the Commission may admit the matter and issue notice on the petitioner.

3. Admit. Issue notice to the respondent. The petitioner is directed to serve copy of the petition on the respondent, latest by 17.12.2010. The respondent is directed to file

its reply, latest by 24.12.2010, with copy to the petitioner, who may file its rejoinder, if any, by 31.12.2010.

4. Matter to be re-notified for hearing on 4.1.2011.

Sd/-  
(Dr. N.C.Mahapatra)  
Chief Advisor (Law)